

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00069/2018

Dated Wednesday the 31st day of January Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

V.Varadharajan,
S/o. Venugopal,
No.4/180, Chinnathayammal Street,
Dharmapuri 636701.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Postmaster General,
Western Region (TN),
Coimbatore 641002.
2.Superintendent of Post Offices,
Dharmapuri Division,
Dharmapuri 636701.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed the OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “1. To call for the records of the 2nd respondent pertaining to his order which is made in No. B1/2-2/MOs dated 23.11.2017 in so far as the applicant is concerned and set aside the same; consequent to,*
- 2. direct the respondents to post him as Head Postman at Dharmapuri HO with all attendant benefits; and*
- 3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”*

2. It is submitted that the applicant was appointed as Postman, Dharmapuri HO on 30.05.1992. Later he was promoted as posted as Head Postman w.e.f. 20.06.2008 in the same office. Aggrieved by the order dt. 23.11.2017 again posting him as Postman despite valid medical grounds, he submitted an appeal on 29.11.2017 to the 1st respondent which is still pending for consideration. Subsequently, he made a representation on 09.01.2018 to the 2nd respondent requesting to be posted as Head Postman in the Dharmapuri HO which is also pending for consideration.

3. Learned counsel for the respondents files reply today which is taken on record.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the 1st respondent is directed to dispose of the representation dt. 29.11.2017 within a time limit to be stipulated by this Tribunal.

5. To meet the ends of justice, the 1st respondent is directed to duly

consider the applicant's representation dt. 29.11.2017 at Annexure A-5 in accordance with law and pass a reasoned and speaking order thereon after obtaining orders of the competent authority. Till such time, the applicant shall not be relieved from his present place of posting. It is made clear that the merits of this case have not been gone into.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
31.01.2018

SKSI